

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 211/MP/2018**

**Petitioner** : Azure Power (Rajasthan) Private Limited

**Respondents** : NTPC Vidyut Vyapar Nigam Limited and Others

**Date of hearing** : 6.11.2019

**Subject** : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.1.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreements.

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Parties Present** : Shri Saahil Kaul, Advocate, APRPL  
Shri Apoorv Kurup, Advocate, CSPDCL

**Record of Proceedings**

The matter was mentioned by the learned counsel for the Respondent, CSPDCL.

2. The learned counsel for the Respondent, CSPDCL submitted that the Commission while reserving the matter for order vide Record of Proceedings dated 23.7.2019, directed the Respondent CSPDCL, to file its reply by 9.8.2019. However, since the Respondent had not been able to file its reply by 9.8.2019, the Respondent may be granted an additional time to file reply to the Petition. Learned counsel for the Petitioner has no objection in this regard.

3. The Commission, while permitting the additional time to the Respondent, CSPDCL to file its reply, directed the matter to be listed for hearing. Accordingly, the Respondent shall file its reply, on or before, 29.11.2019 with copy to the Petitioner, who may file its rejoinder, if any, by 7.12.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the Petition for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**